

Repayment of Loan by Haryana Government in respect of Bhakra Project

2638. Shri Abdul Ghani Dar: Will the Minister of Irrigation and Power be pleased to state:

(a) whether it is a fact that the Central Government are demanding repayment of the bulk of their loan in respect of the Bhakra Project from the Haryana Government, which is already deficit; and

(b) if so, whether Government propose to permit the Haryana Government to pay the amount in reasonable instalments?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) and (b). Under the provisions of the Punjab Reorganisation Act, 1966, the liability for the public debt of the composite Punjab State attributable to loans taken from the Central Government for the Bhakra Nangal Project is to be divided between the successor States in such proportion as may be agreed upon between them. Pending such an agreement, it was decided at a meeting which was attended, *inter alia*, by the representatives of Punjab and Haryana that the liability in respect of loans taken and outstanding on 31st October, 1966, should be divided between Punjab and Haryana in

the ratio of 53:47 on a purely *ad hoc* basis as a temporary arrangement. For the loans advanced or to be advanced after 31st October, 1966 the State receiving the loan would be liable for its repayment, except that when a loan is advanced to any one State, the loan/liability for repayment would be divided between Punjab and Haryana in the ratio of 60:40.

Flood Control in Madhya Pradesh

2639. Shri Nitiraj Singh Chaudhary: Will the Minister of Irrigation and Power be pleased to state:

(a) the extent of assistance asked by and given to the Government of Madhya Pradesh for flood control, rural electrification and irrigation during the last 15 years; and

(b) the extent of assistance that is proposed to be given in the next two years and this year?

The Minister of Irrigation and Power (Dr. K. L. Rao): (a) The extent of Central financial assistance to State Governments for plan schemes is decided every year when the annual plan programme are finalised. During the last three plan periods, financial assistance to the extent shown below was given to Government of Madhya Pradesh by way of loans:

	<i>Rs. in lakhs.</i>
(i) <i>Flood Control</i>	
I Plan	0.50
II Plan	3.40
III Plan	8.22
IV Plan—1966-67	3.00
(ii) <i>Rural Electrification</i>	
I Plan } For extension of	48.5
II Plan } power facilities to increase employment opportunities	40.0
III Plan	611.83
IV Plan—1966-67	175.00
(iii) <i>Chambal Project—</i> (both Irrigation & Power)	50.13 crores
(iv) <i>Tawa Project</i> III Plan for rehabilitation of refugees by providing them with employment.	1.75 crores.

(b) The annual plan for 1967-68 has not yet been finalised. As for the next two years, a decision will be taken when the annual plan programmes are finalised.

Reservation of Seats in Medical Colleges

2640. Shri Nitiraj Singh Chaudhary: Will the Minister of Health and Family

Planning be pleased to state:

(a) whether Government propose to reserve seats in Medical Colleges for children of medical personnel serving Government;

(b) whether the State Governments have been advised accordingly; and

if not, the reasons therefor?